



**Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar**

**NOTIFICATION**

Jammu, the 3<sup>rd</sup> December, 2018

**SRO 537** :- Whereas, on 27.03.2018 P/S Kulgam came to know through reliable sources that since from some time in the jurisdiction of the Police Station Kulgam two persons namely Zahoor Ahmad Bhat S/o Gh. Ahmad Bhat R/o Tazipora Mohammad Pora, Parvaiz Ahmad Pala S/o Mohd Ayoub Pala R/o Matibugh Yaripora and other unknown persons in conspiracy are harboring, aiding the active terrorists of the area which poses threat to the security forces and is against the sovereignty of India, further the said persons are infusing the spirit of seceding from the Union of India in the minds of youths in order to motivate them to join militancy ranks etc.; and

2. Whereas, in this connection, a case FIR No. 62/2018 under section 18,18-B, 19,38,39 ULA(P) Act 1967 and 7/25 Arms Act came to be registered in Police Station, Kulgam; and

3. Whereas, during the course of investigation and as per the evidences collected, it has been found that the accused persons namely Zahoor Ahmad Bhat S/o Gh Ahmad Bhat R/o Tazipora Mohammad Pora and Parvaiz Ahmad Pala S/o Mohd Ayoub Pala R/o Matibugh Yaripora have been found involved for the commission of offences U/S 18,18-B,19,38,39 ULA(P) Act and 7/25 A.Act ; and

4. Whereas, on the basis of evidence collected during the course of investigation and the Statement of witnesses recorded U/S 161 CrPC and 164-A CrPC as well as recovery of arms/ammunitions, *prima-facie* case made out against the accused persons for the commission of aforementioned offences; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized

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the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person for commission of offences punishable under Sections 18,18-B,19,38 and 39 of the Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under subsection (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

7. Now, therefore, in exercise of powers conferred by subsection (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the below mentioned accused persons namely Zahoor Ahmad Bhat S/o Gh Ahmad Bhat R/o Tazipora Mohammad Pora and Parvaiz Ahmad Pala S/o Mohd Ayoub Pala R/o Matibugh Yaripora for the commission of offence punishable under section 18,18-B,19,38 and 39 of the Unlawful Activities (Prevention) Act, 1967, arising out of FIR No. 62/2018 of Police Station Kulgam.

By Order of the Government of Jammu and Kashmir.

Sd/-

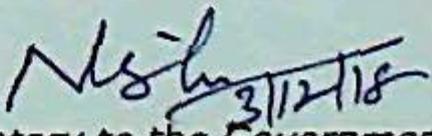
Principal Secretary to the Government  
Home Department

Dated: 23.12.2018

No.Home/Pros/50/2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/San-36/S/ 2018/60891-94 dated 06/09/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department